

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3566  
ANSWERED ON:16.12.2005  
DISTRICT RURAL DEVELOPMENT AGENCIES  
Surendran Shri Chengara

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government have received complaints regarding the interference of District Rural Development Agencies (DRDA) in the works of Gram Panchayats;
- (b) if so, whether the Gram Panchayats are still dependent of DRDA for the financial support;
- (c) if so, the details of the financial assistance provided by DRDA to the Gram Panchayats; and
- (d) the steps proposed by the Government to make panchayats financially sound and independent?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL)

(a): No, Sir. No such complaint has been received in this Ministry regarding the interference of District Rural Development Agencies (DRDA) in the works of Gram Panchayats.

(b) to (d): Under Sampoorna Grameen Rozgar Yojana (SGRY) resources are allocated among the village Panchayats, Intermediate Panchayats and Zilla Panchayat through DRDA in the ratio of 50:30:20. During the year 2005-06, central allocation for the programme is Rs. 5396.50 crores and state allocation is Rs. 1798.83 crores. In addition, 35.33 lakh MT foodgrains have been allocated for the Programme. 50% of total resources is meant for Village Panchayats for execution of works. Panchayati Raj Institutions (PRIs) (including Village Panchayats) are independent for preparation and approval of Plans for execution of works. At the village level, the entire works relating to coordination, review, supervision and monitoring of the programme is the responsibility of the Village Panchayats.